

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 7613 OF 2005

COMMISSIONER OF CENTRAL EXCISE, CHENNAI-III ... Appellant

VERSUS

M/S.TURBO ENERGY LTD. ... Respondent

WITH

CIVIL APPEAL NO. 6919 OF 2008

O R D E R

Having regard to the meagre amount involved in the instant appeals, the same are dismissed on this ground alone.

....., J.
[A.K. SIKRI]

....., J.
[ROHINTON FALI NARIMAN]

New Delhi;
July 23, 2015.

ITEM NO.111

COURT NO.12

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 7613/2005

COMMNR. OF CENTRAL EXCISE, CHENNAI-III

Appellant(s)

VERSUS

M/S.TURBO ENERGY LTD.

Respondent(s)

WITH

C.A. No. 6919/2008
(With Office Report)

Date : 23/07/2015 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Appellant(s)

Mr. A. K. Sanghi, Adv.
Mr. Surender Kumar Gupta, Adv.
Ms. Disha Singh, Adv.
Mr. D. K. Singh, Adv.
Mr. B. Krishna Prasad, Adv.

For Respondent(s)

Mr. E. C. Agrawala, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeals are dismissed in terms of the signed
order.

(Nidhi Ahuja)
COURT MASTER

(Suman Jain)
COURT MASTER

[Signed order is placed on the file.]